

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 132/TT/2023

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for the assets under “Creation of 400/220 kV Sub-stations in NCT of Delhi during 12th plan period (Part-A) in Northern Region”.
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 15 others
- Parties Present** : Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri B. B. Rath, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

The representative for the Petitioner submitted that the instant petition is filed for the determination of the transmission tariff of five transmission assets under “Creation of 400/220 kV Sub-stations in NCT of Delhi during the 12th plan period (Part-A) in the Northern Region” for the 2019-24 tariff period. There is a time over-run in the case of the Dwarka Sub-station due to land issues. He submitted that none of the Respondents have filed any reply in the matter.

2. The Commission directed the Petitioner to submit the following information on an affidavit by 20.11.2023 with an advance copy to the Respondents:

- a) Status of the project as on 25.3.2020 and 1.4.2021 in accordance with MoP Letters dated 27.7.2020 and 12.6.2021 respectively.
- b) Effect of COVID-19 on the project
- c) Details of cost variation and reasons for cost overrun.
- d) Details of the Revised Cost Estimate approved by the Competent Authority.

3. After hearing the representative of the Petitioner, the Commission directed the Respondents to file their replies on an affidavit by 4.12.2023 with an advanced copy to the Petitioner, who may file its rejoinder, if any, on an affidavit by 19.12.2023. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.



4. The matter will be listed for a final hearing on 27.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

